

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 30TH DECEMBER 1978.

N O T I F I C A T I O N

No.2627 F.No.176/101/78-IT(AI): In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Arappaleeswarar Temple, Kollimalai P.O. Salem District, Tamil Nadu" to be a place of public worship of renown throughout the State of Tamil Nadu for the purposes of the said Section.

sd/-

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

No.2627(F.No.176/101/78-IT(AI))

Copy forwarded to:-

1. The Commissioner of Income-tax, Tamil Nadu-II, Madras, with reference to his letter C.No.1212(12)/78-TW.II dated 24.10.78.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

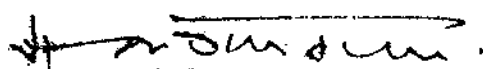
2. All other Commissioners of Income-tax.
3. The Comptroller & Auditor General of India, New Delhi.
4. All Chambers of Commerce in Tamil Nadu.

sd/-

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

AUTHORISED FOR ISSUE.


ASSTT. DIRECTOR OF INSPECTION (RS&P). No. CC/IT(AI)/2525/824/RSP/79.

*Nagpal.

REPUBLIC OF INDIA, MINISTRY OF FINANCE, GOVERNMENT OF INDIA

SECRETARY TO THE GOVERNMENT OF INDIA
(MINISTRY OF FINANCE)

NEW DELHI, INDIA, 20 FEBRUARY 1973.

SECRETARY TO THE GOVERNMENT OF INDIA
(MINISTRY OF FINANCE)

No. 2627

C.No. 176/171/73-11 (S): In exercise of the powers conferred by sub-section (2)(b) of section 230 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Laxmi Sarambaram Temple, Chinnai, Madurai District, Tamil Nadu" to be a place of public worship which shall be deemed to be a place of public worship for the purpose of the said section.

Sd.

(M. JAYARAM)

SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
1/19/1973, Mayapuri Industrial Area,
(New Delhi, India), New Delhi.

C.No. 176/171/73-11 (S)

Copy forwarded to:-

1. The Commissioner of Income-tax, Tamil Nadu-22, Madras, with reference to his letter C.No. 1212(12)/73-11-22 dated 26.10.73.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

- 2. All other Commissioners of Income-tax.
- 3. The Controller & Auditor General of India, New Delhi.
- 4. All Chambers of Commerce in Tamil Nadu.

M. Jayaram
(M. JAYARAM)

SECRETARY TO THE GOVERNMENT OF INDIA

TO PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

20 DECEMBER, 1978.

NOTIFICATION
(INCOME-TAX)

No. 2627
F.NO. 176/101/78-IT(AI): In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Arappaleeswarar Temple, Kollimalai P.O. Salem District, Tamil Nadu" to be a place of public naxka worship of renown throughout the State of Tamil Nadu for the purposes of the said Section.

Sd
(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

NO. (F.No. 176/101/78-IT(AI))

Copy forwarded to:-

1. The Commissioner of Income-tax, Tamil Nadu-II, Madras, with reference to his letter C.NO. 1212(12)/78-TN.II dated 24.10.78.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All other Commissioners of Income-tax.
3. The Comptroller & Auditor General of India, New Delhi.
4. All Chambers of Commerce in Tamil Nadu.

(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA